

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Miscellaneous Application No.77895 of 2018 (COD)
(On behalf of Appellant)

AND

Service Tax Appeal No.79728 of 2018

(Arising out of Order-in-Appeal No.46/GHY/CE(A)/GHY/2018 dated 19.07.2018
passed by Commissioner(Appeals), CGST, Customs & Central Excise, Guwahati.)

M/s. WEBX Technologies Private Limited

(2nd Floor, IEI Building, Near Pan Bazar Flyover, Guwahati-781001, Assam.)

...Appellant

VERSUS

Commissioner of CGST & CX, Guwahati Commissionerate

.....Respondent

(Sethi Trust Building, 4th Floor, G.S.Road, Bhangagarh, Guwahati-781005, Assam.)

APPEARANCE

Shri Devraj Sahu, Advocate for the Appellant (s)

Shri A.K.Biswas, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K. CHOUDHARY, MEMBER(JUDICIAL)

HON'BLE SHRI SANJIV SRIVASTAVA, MEMBER(TECHNICAL)

MISCELLANEOUS ORDER NO. 75016/2021

FINAL ORDER NO. 75057/2021

DATE OF HEARING : 15 February 2021

DATE OF DECISION : 15 February 2021

P.K. CHOUDHARY :

The Miscellaneous Application has been filed for condonation of delay in filing the appeal before the Tribunal.

2. In view of the reasons as mentioned in the application, the delay in the filing the appeal before the Tribunal is condoned and the Miscellaneous Application (COD) is allowed.

3. The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

SD/

(P.K. CHOUDHARY)
MEMBER (JUDICIAL)

SD/

(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)

sm